

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-311
IB-558/ND/2020

IN THE MATTER OF:

M/s National Products

....Applicant

Vs

M/s Srinisons Wiring Systems pvt ltd

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 11.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for petitioner has put in appearance and submitted that after filing this application he has received half of the payment claimed by them and he has assured by the Corporate Debtor that entire payment was made by 31.03.2020. Petitioner is well advised to file withdrawal application within that period if settlement has arrived between the parties or proceed with the matter on the next date of hearing. List the case on **31.03.2020**.

-Sar-

(K.K. VOHRA)
MEMBER (T)

-Sar-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)